

IN THE COURT OF JUDICIAL MAGISTRATE MELUR

Present : Tmt. A.Jeyanthi. M.L.,
Judicial Magistrate, Melur

Dated this the 23rd day of July 2020, Thursday
CrI.M.P.No.649/2020

In

Crime No. 929/2020

1. Ayyanar, (aged 20 years)
S/o. Ravichandran
2. Prabu, (aged 20 years)
S/o. Chithiravel,
3. Dharmar, (aged 21 years)
S/o. Ammasi.

....Petitioners /Accuseds

//Vs//

State through Inspector of Police,
Keelavalavu Police Station,
Madurai District.
(Cr.No. 929/2020)

.... Respondent/ Complainant

This petition coming on this day for hearing before me in the presence of Tr.K.Sabapathy, Advocate for the petitioner and the learned Assistant Public Prosecutor for the respondent and after hearing both sides over phone, this court passed the following :-

ORDER

This order of mine finally disposes the bail petition filed under section 437 Cr.P.C . Due to national lockdown for COVID 19 virus pandemic, this petitioner/accused has filed this bail application through online before this court. The learned Assistant Public Prosecutor also filed reply through e-mail. The respondent police also filed reply through email.

Heard both sides through Whatsapp video conference call.The alleged offences are U/s. 379of IPC, that the petitioners/accused along with another accused stole goats belonged to the defacto complainant.

The learned petitioner side counsel argued that the petitioners were remanded on judicial custody on 16/07/2020 and they have been in judicial custody for the past 08 days. The goats were recovered.The accused have been co-operative in investigation. He has family and roots in the village.

The Learned APP has argued that if the Petitioners/Accused are released on bail they may repeats the offence or commits some other offence, they may abscond from such place investigation not yet completed and the accused may tamper the investigation and strongly objected to release the accused on bail. This makes them a threat to society and the bail application should be rejected.

In this case, the accused are having family, permanent residence in the village. they are not at flight risk. This Court is of the considered opinion that no further purpose will be served by keeping the accused in custody. On considering the facts and the circumstances of the case, the recent COVID 19 pandemic situation and in the interest of justice, this court is of the considered opinion that no benefit will come of keeping the accused in further custody.

Hence this court is inclined to enlarge the accused on bail on the following conditions:

1)The petitioners shall execute a bond for Rs.10,000/- before the concerned Superintendent of Prison.

2)The petitioners have to execute a fresh bond for a sum of Rs. 10,000/-with two sureties for like sum to the satisfaction of this court within 10 working days from the lifting of the lockdown.

3)The petitioners are directed to appear before the respondent police as and when required for interrogation.

4) The accused have to appear and sign before the respondent Police Station at 10.00 A.M for a period of one week from lifting of lockdown.

Typed by me directly in my laptop, corrected and pronounced by me on the 23rd day of July 2020.

Judicial Magistrate
Melur.

To

- 1.The Petitioner through the counsel.
- 2.The Concerned Jail Authority.